

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

TRANSFER PETITION (CIVIL.) NO(s). 236 OF 2007

AIRPORTS AUTHORITY OF INDIA ETC.

Petitioner(s)

VERSUS

M/S FELMINGO DUTY FREE SHOPS P.LTD.& ANR

Respondent(s)

(With appln(s) for stay and directions office report)

T.P.(C) Nos. 686-707 of 2009

(With Appln(s) for vacating stay)

T.P.(C) Nos. 630-641 of 2007

(With appln(s) for stay and directions and office report)

T.P.(C) Nos. 54-57 of 2008

(With appln(s) for stay and substituted service)

T.P.(C) Nos. 451 of 2010

(With office report)

T.P.(C) Nos. 807-821 of 2008

(With appln(s) for stay)

T.P.(C) Nos. 738-771 & T.P. (C) Nos. 773-796 of 2009

(With appln(s) for stay and office report)

WITH W.P(C) NO. 147 of 2009

(With appln(s) for permission to file additional documents and interim relief and office report)

Date: 11/04/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s)

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for M/S. M.V. Kini & Associates, Adv.

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Mr. M.A.Chinnasamy

Mr. B.V. Balaram Das

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Mr. T.V.S. Raghavendra Sreyas, Adv.

Mr. Swapnil Verma, Adv.

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Union of India

Mr. R.P. Bhatt, Sr. Adv.

Mr. N.A. Qadri, Adv.

Mr. D.L. Chidananda, Adv.

Mr. Gaurav Dhingra, Adv.

Mr. B.K. Prasad, Adv.

For Respondent(s)

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Mr. O.B. Vohra, Adv.

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Mr. Shashi Mathews, Adv.
for Mr. Praveen Kumar, Adv.

Mr. Ajay Kumar Jha, Adv.
Mr. Somanadri Gaur, Adv.
for M/s. Parekh & Co.

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Mr. Harish N. Salve, Sr. Adv.
Mr. U.A. Rana, Adv.
Ms. Mrinal Majumdar, Adv.
Ms. Devina Sehgal, Adv.
M/S Gagrath & Co.,Adv.

Mr. Ajay Bhargava, Adv.
Ms. Vanita Bhargava, Adv.
Mr. Nitin Mishra, Adv.
for M/s. Khaitan & Co, Adv.

Mr. M.P. Jha, Adv.
Mr. Ashoka Kumar Thakur, Adv.
Mr. Ram Ekbal Roy, Adv.
Mr. Harshvardhan Jha, Adv.

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Mr. G.N. Reddy, Adv.
Mr. V. Pattabhiram, Adv.
Mr. Hemal Seth, Adv.

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Ms. G. Vismai Rao, Adv.

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Mr. Anuj Berri, Adv.
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Mr. Sarojanand Jha, Adv.
Mr. Abhinav Agnihotri, Adv.
Mr. M.A. Chinnasamy ,Adv

Ms. Kavita Wadia ,Adv

Mr. Sunil Mathews, Adv.
Mr. Shashi Mathews, Adv.
Mr. Mohil Mudugal, Adv.
Mr. T. Anil Kumar, Adv.

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Mr. E.C. Agarwala, Adv.
Mr. Rishi Agarwala, Adv.
Mr. Gaurav Goel, Adv.

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Ms. Sangeeta Bharti, Adv.
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Mr. Sanjay R. Hegde ,Adv

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Mr. Dinesh Kumar Garg, Adv.
Mr. Rajan Narain, Adv.
Mr. R. Chandrachud, Adv.
Mr. Anil Kumar Tandale, Adv.
M/s. Mahalakshmi Balaji & Co., Adv.
Mr. Dharam Bir Raj Vohra, Adv.

Ms. Shirin Khajuria

Mr. M.P. Devanath, Adv.
M/S. T.T.K. Deepak & Co.

UPON hearing counsel the Court made the following
O R D E R

The transfer petitions are disposed of in terms of
the signed order.

Learned counsel appearing for petitioner in W.P. (Civil) no.
147 of 2009 seeks permission to withdraw this petition to enable the
petitioner to file an appropriate petition before the High Court.
Permission is granted. The Writ Petition is dismissed as withdrawn
with the liberty, as prayed for.

(DEEPAK MANSUKHANI)
Court Master

(RENU DIWAN)
Court Master

(Signed order is placed on the file)
IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION(C) NO. 236 OF 2007

AIRPORTS AUTHORITY OF INDIA ETC.ETC.

Petitioner(s)

VERSUS

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T.P.(C) NOS. 738-771 & T.P. (C) NOS. 773-796 of 2009

O R D E R

Having heard the learned counsel appearing for the parties and also having regard to the fact that some writ petitions on the issue of constitutional validity of the Finance Act, as amended from time to time, are pending for consideration before the Delhi High Court and since identical issues are involved, we direct transfer of all the connected matters mentioned in the prayer portion of the Transfer Petitions involving identical issues, to the Delhi High Court. The concerned High Courts shall now transfer all these matters to the Delhi High Court and on receipt of the records from various High Courts, the Delhi High Court will bunch them together and hear all these matters as expeditiously as possible, preferably within a period of six months from today.

This order of transfer would not be applicable to the matters which are already pending before the Delhi High Court. But the said matters are also to be heard along with the transferred matters.

All the bank guarantees which were furnished by the parties thereto shall be kept alive till all these matters are taken up and disposed of by the Delhi High Court.

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The stay order passed by this Court regarding hearing of some writ petitions also stands vacated with the passing of this order.

The Transfer Petitions are disposed of in terms of the aforesaid order.

.....J.
(DR. MUKUNDAKAM SHARMA)

.....J.
(ANIL R. DAVE)

NEW DELHI
APRIL 11, 2011